

19/7/00

Mr. J. L. Jaiswal, Counsel to applicant
Mr. M. A. Siddiqui, Adv. Brief holder
Mr. A. M. Lodha, Counsel to respondents.

It is stated that the application was filed only regarding the change of headquarters in the order of suspension. But, later, the order of suspension itself has been revoked and in these circumstances this application has become infinituous.

By recording the above statement to applicant's counsel, we dismiss the application as having become infinituous.

There is no orders as to

Cost
A. P. NAGRATH
Adm. Member

BSR
(B. S. RAIKOTE)
Vice Chairman

Recd
Mr. Kawatra
7577
Crossed out
27/7/00

Part II and III destroyed
in my presence on 16/5/07
under the supervision of
section officer () as per
order dated 13/10/07

NAGRATH
Section officer (Record)